

**IN THE INCOME TAX APPELLATE TRIBUNAL DELHI
BENCH 'I-1', NEW DELHI**

**BEFORE SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER
AND SH. YOGESH KUMAR US, JUDICIAL MEMBER**

(THROUGH VIDEO CONFERENCING)

ITA No.2956/Del/2019
(Assessment Year : 2014-15)

AT Kearney Ltd. – India Branch Office 7 th Floor, Tower-D, Global Business Park, Mehrauli, Gurgaon Road, Gurgaon-122 002 PAN : AADCA 0861 H (APPELLANT)	Vs.	DCIT Circle – 1(1)(1) International Taxation New Delhi (RESPONDENT)
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Assessee by	Shri Gautam Jain, Adv.
Revenue by	Shri Surender Pal, CIT-D.R.

Date of hearing:	28.03.2022
Date of Pronouncement:	28.03.2022

ORDER

PER ANIL CHATURVEDI, AM :

This appeal filed by the assessee is directed against the order of the Commissioner of Income Tax (Appeals)-42, New Delhi relating to Assessment Year 2014-15.

2. On the date of hearing, assessee filed a letter dated 27.03.2022 wherein *inter alia* it was submitted the entire addition under dispute are subject matter of a bilateral APA which has been signed on 25.03.2022 and therefore in view of the aforesaid, the appeal be dismissed.

3. We have heard the Learned AR and perused the material on record. In view of the aforesaid request of assessee, **the appeal of the assessee is dismissed as withdrawn.**

4. In the result, appeal of the assessee is dismissed.

Order pronounced in the open court on 28.03.2022

**Sd/-
(YOGESH KUMAR US)
JUDICIAL MEMBER**

**Sd/-
(ANIL CHATURVEDI)
ACCOUNTANT MEMBER**

Date:- 28.03.2022

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Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI